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(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO.45(RE-2006) /2004-2009
NEW DELHI DATED THE 24th August, 2006

In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy 2004-2009, the Director General of Foreign Trade hereby makes the following amendments in Handbook of Procedures (Vol. I):

2. In the guidelines for the applicants sub section VC of Aayaat Niryaat Form, pertaining to DEPB application, the existing Sub-para 2 under Paragraph VC shall be substituted as under :—

“2. Export Promotion (EP) copy of Shipping Bill(s). In case of exports through notified land customs under Paragraph 4.40 of Handbook of Procedure (Vol.I), Bill of Exports may be accepted in lieu of Shipping Bill. However, in case of exports made by Post Parcels / Speed Post Parcel, the following documents shall be submitted by the applicant :-

- (i) Relevant postal receipt.
- (ii) Invoice containing the details of the Product Group and the Sl. No. of the DEPB Schedule duly attested by the Customs.

3. Sl.No.5 of subsection VC relating to application form for DEPB Scheme in the Aayaat Niryaat Form, stands substituted as follows :-

S No.	SB* / PPR** No.	SB* / PPR** Date	Date of Let Export	BRC No.	BRC Date	Invoice No.	S.No. of Invoice	Product Group	DEPB Sr. No.	Item Description	FOB Value in free foreign exchange (inclusive of commission)	Ex-change rate on the date of let export	FOB value (in Rs.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14) = (12)x (13)

* SB – Shipping Bill

** PPR – Post Parcel Receipt

This issues in Public interest.

Sd/-

(K.T. CHACKO)

DIRECTOR GENERAL OF FOREIGN TRADE and
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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